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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 262/2025 and I.A. 10898/2025

LATHIKA PAI

.....Plaintiff

Through: Ms. Pritha Srikumar Iyer and Ms. Anwesha Singh, Advocates.

versus

MICROSOFT CORPORATION (INDIA) PRIVATE LIMITED, & ORS.Defendants

Through: Mr. Amit Sibal, Senior Advocate with Mr. Vinaura Kopuhar, Mr. Pallav Shukla, Ms. Shreyasi and Ms.Raashika Kapoor, Advocates for D-1.

CORAM: HON'BLE MS. JUSTICE JYOTI SINGH <u>O R D E R</u> 07.05.2025

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1. Mr. Amit Sibal, learned Senior Counsel for Defendant No. 1 raises a preliminary objection to the maintainability of the suit on the ground that this Court lacks the territorial jurisdiction to entertain the suit.

2. Learned counsel for the Plaintiff on instruction, submits that the plaint be returned to be filed in the City Civil Court, Bangalore, which according to learned counsel for the Plaintiff also has pecuniary jurisdiction to entertain the plaint.

3. Accordingly, this plaint is returned for the Plaintiff to file the same in the City Civil Court, Bangalore, where the parties will appear on 09.06.2025.

JYOTI SINGH, J

MAY 07, 2025/RW

This is a digitally signed order.

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